## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION No. 4542 TO BE ANSWERED ON 20.03.2020

### **Biodiversity Act**

#### 4542:SHRI UDAY PRATAP SINGH

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of various provisions made by the Government under the Biodiversity Act:
- (b) the details of various efforts being made under the said provisions for the protection of forest wealth and wildlife in Madhya Pradesh;
- (c) whether any action/change in rules have been made to check forest crimes taking place in Madhya Pradesh; and
- (d) if so, the details thereof?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) The Biological Diversity Act was enacted in 2002 by the Union Government for conservation, sustainable utilization and equitable use of its components fair and equitable sharing of benefits arising out of utilization of genetic resources. The Act has 12 Chapters and 65 sections.

<u>Chapter I</u> of the Act pertains to the title and definitions. <u>Chapter II</u> deals with regulation of access to biological diversity in India. <u>Chapter III</u> pertains to the establishment and functioning of the National Biodiversity Authority (NBA). <u>Chapter IV</u> deals with the functions and powers of the NBA. <u>Chapter V</u> deals with activities that require approval of NBA. <u>Chapter VI</u> covers the establishment and functions of the State Biodiversity Boards (SBB). While <u>Chapter VII</u> deals with the Finance, accounts and Audit of NBA, <u>Chapter VIII</u> deals with the Finance, accounts and Audit of SBBs. <u>Chapter IX</u> deals with the duties of the Central and State Governments to conserve our biodiversity. <u>Chapter X</u> pertains to the establishment of Biodiversity Management Committees in every local body. <u>Chapter XI</u> deals with the Local Biodiversity Fund. <u>Chapter XII</u> covers the penal provisions for violations of the act and their adjudication.

- (b) As per the information received from Government of Madhya Pradesh, the following efforts are being made for the protection of forest wealth and wildlife in Madhya Pradesh are:
  - i. Thirteen Rare, Endangered and Threatened (RET) of flora and

- fauna have been notified in Madhya Pradesh under Section 23 of Biological Diversity Act, 2002 by Ministry of Environment, Forest and Climate Change's notification No. 1329 dated 07.06.2010;
- ii. Two Biodiversity Heritage Sites, one at Patalkot in Chhindwara District and another at Naro Hills in Satna District were notified under Section 37 of Biological Diversity Act, 2002;
- iii. As per Section 41 of Biological Diversity Act, 2002 19,352 Biodiversity Management Committees have been constituted at rural level local bodies and 13,718 Gram Sabha as Joint Forest Management Committees cum Biodiversity Management Committees; and
- iv. As per Rules 23 (12) of Biological Diversity Rules, 2004, 890 Peoples Biodiversity Registers (PBR) have been documented and documentation of 313 block level PBRs have been initiated in collaboration with School Education and Higher Education Departments.
- (c)and (d) As per the information received from the State Government of Madhya Pradesh, the action/change in rules have been made to check forest crimes taking place in Madhya Pradesh are:
  - i. The Chief Conservator of Forests (Territorial); Field Director, Tiger Reserve; and Regional Chief Manager (Forest Development Cooperation) have been notified as Assistant Member Secretary of Madhya Pradesh Biodiversity Board;
  - ii. For implementation of Guidelines of Access to Biological Resources and Associated Knowledge and Benefits Sharing Regulations, 2014 in the State, the Ex-Officio Assistant Member Secretary have been delegated the grant approval power for traders under Rules 17 (4) of M.P Biodiversity Rules, 2004; and
  - iii. As per the provisions mentioned in the clause (a) of section 61 of Biological Diversity Act, 2002, Range Officer and above have been authorized to file complaints in respective jurisdictions.

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